

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EA No.11/2023

In

In the matter of :

Varun

..... Applicant

Vs

Govt. of NCT of Delhi

....Respondents

Most respectfully showeth:

As directed by this Hon'ble Tribunal, a report in respect of the action taken/ proposed is being submitted.

ACTION TAKEN

- That the DPCC issued Show Cause Notices to 329 hotels on 29.03.2022 for effective closure/sealing.
- That sealing drive was undertaken on 02.11.2023.
- That borewells of 02 hotels were sealed before mob collected at the spot and created ruckus and did not allow the sealing team to proceed any further. Report dated 28.11.2023 filed in the Hon'ble National Green Tribunal in this regard.
- DPCC withdrew the Show Cause Notices issued to the Violators (Hotel/Guest House Owners) on 14.03.2024.
- Again DPCC issued Show Cause Notices to Violators (Hotel/Guest House Owners) asking them to explain as to why an interim penalty of Rs 1.00 Lac

should not be imposed on each of them, giving them 15 days time to respond to the Show Cause Notice.

- DPCC issued confirmation order for imposition of an interim penalty on the Violators (Hotel/Guest House Owners) on 14.08.2024 to 441 hotels.
- On receiving these orders notices were issued to these Violators (Hotel/Guest House Owners) to deposit the amount with DPCC on 23.08.2024 and 24.08.2024.
- So far, 147 Violators (Hotel/Guest House Owners) have deposited a total amount of Rs 1.32 crore and others have also assured to deposit the amount.
- In case, if any of the Violators (Hotel/Guest House Owners) does not pay the interim penalty, the amount will be recovered by attachment of moveable/ immoveable properties.

Sealing Teams consisting of Revenue Department, DJB, DPCC and BSES have been constituted and borewells of 10 Hotels/Guest House have been sealed till 01.09.2024.

Action proposed

The DJB shall place the applications of Violators (Hotel/Guest House Owners) for grant of permission of Borewells before the District Advisory Committee in its next meeting.

The Hotels/guest houses will be instructed to install rain water harvesting structures and to use recycled water for non drinking purposes.

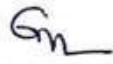
DJB and Ground Water Board shall be assigned the task of assessing the ground water levels and recharge pattern in Paharganj area and to suggest number of borewells that can be permitted for sustainable drawl of water.

Main challenge faced by the field officers like SDM/Tehsildar and others is that DPCC and DJB have carried out the survey and re-survey but even then they do not have any details of the exact Location of many of the borewells in such a highly densely populated and built up area. Directions have been given to DJB to map the exact

locations of the borewells through its ground staff i.e. Meter-readers, maintenance and water supply personnel.

Violators (Hotel/Guest House Owners) obstruct the work of sealing of borewells by resisting in groups.

In case, these Violators (Hotel/Guest House Owners) still do not comply with the directions of DPCC, they will be prosecuted as per Laws.


02/9/2024
(G. Sudhakar)

Authorized Officer/District Magistrate (Central)